

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 3035
TO BE ANSWERED ON 5.12.2016
REVISION OF ESIC NORMS**

3035. SHRI GUTHA SUKENDER REDDY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has revised/proposes to revise the norms of ESIC to give liberty to employee to choose Insurance Plans other than ESIC;**
- (b) if so, the details thereof;**
- (c) whether the employees unions are opposing the said move of the Government;**
- (d) if so, the details thereof and the reasons therefor; and**
- (e) the steps taken/being taken by the Government to re-solve the issue?**

**ANSWER
MINISTER OF STATE(IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) & (b): In the Budget Proposal for 2015-16, the Hon'ble Finance Minister had proposed that the employees should have the option of choosing either Employees State Insurance (ESI) or a Health Insurance product, recognized by the Insurance Regulatory Development Authority (IRDA).

(c) to (e): With a view to incorporate enabling provisions in the Employees' State Insurance Act, 1948, a tripartite consultations meeting with representatives of labour unions, employer representatives, representatives of State Governments and Central Ministries/Departments was held on 12.08.2015 wherein some employees unions expressed reservation on the proposal. To address their reservations, another meeting with employees' unions was held on 6.10.2015 and their queries/ doubts were explained and clarified.
